

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (CAA) No.108/230/HDB/2017
NAME OF THE COMPANY	Neuland Laboratories Limited
NAME OF THE PETITIONER(S)	Neuland Laboratories Limited
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230-232

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Lokesh Agarwal	PCS	CS Lokesh Agarwal 052 gndhian 9700884008	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Shri. M. Anil Kumar (O P D) (SER)	Joint Director	9444384521	

Heard Shri. Lokesh Agarwal, learned PCS and Shri. M. Anil Kumar, learned counsel for Official Liquidator and Mrs. Meenakshi, Joint Director, RD Office (SER). The Bench sought certain clarifications from the counsel for the applicant company regarding applicability of the provisions of Section 66 of the Companies Act, 2013 for reduction of share capital, forfeited shares appearing in the transferee company, rate of interest of 0.01% per annum. The learned counsel requested 2 weeks time to submit clarifications.

Post the case on 12.12.2017


Member (Technical)


Member (Judicial)